

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A. 513/94 &
CP. 45/94 in
O.A. 1449/93.

Dt. of Decision : 28-7-94.

M.A. No. 513/94.in OA.1449/93.

1. The Chief of Air Staff,
Vayu Bhawan, New Delhi.
2. The Commanding Officer,
Headquarter Training Command IAF
Bangalore.
3. The Commanding Officer,
Air Force Station,

Respondents.

Vs

Smt. C. Padmavathy .. Respondent/
Applicant.

Counsel for the Applicants/
Respondents : Mr. N.R. Devaraj, Sr. CGSC.

Counsel for the Respondent/
Applicant. : Mr. N. Ashok Kumar.

C.P. 45/94 in OA. 1449/93.

Smt. C. Padmavathy .. Petitioner.

Vs

1. Mr. Kaul, ~~REDACTED~~
The Chief of Air Staff Vayu Bhawan,
New Delhi.

2. Mr. Puri, The Commanding Officer,
Headquarter, Training Command I.A.F.,
Bangalore - 560 006.

3. Mr. K.K. Zalpuri, The Commanding Officer,
Air Force Station, Begumpet,
Hyderabad. .. Respondents.

Counsel for the Petitioner : Mr. N. Ashok Kumar

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

MA 513/94
&
CP 45/94
in
DA 1449/93.

Dt. of Order: 28-7-94.

(Order passed by Hon'ble Shri A.V.Haridasan,
Member (J)).

* * *

The prayer in MA 513/94 is to give extention of time for implementation of the order passed in D.A.1449/93, till the end of November, 1994. It is stated in the Miscellaneous Application that earnest steps ^{have} ~~are~~ been taken getting sanction of the competent authority and that the order will be implemented without fail by the end of November, 1994. In view of the averments, we are of the considered view that the Respondents are taking effective steps to implement the order. Hence the M.A.513/94 is allowed.

2. Contempt Petition No.45/94 is filed on the ground that the Respondents have not offered any post to the applicant on compassionate grounds in consonence with the orders passed in Original Application.

3. We have granted extention of time till the end of November, 1994 to comply with the order. Therefore we do not find any reason to initiate contempt proceedings against

....3.

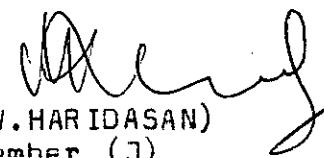
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the Respondents. Accordingly we dismiss the Contempt Petition. No costs.


(A.B. GORTHI)


(A.V. HARIDASAN)
Member (J)

Dt. 28th July, 1994.
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

Copy to:

1. The Chief of Air Staff, Vayu Bhavan, New Delhi.
2. The Commanding Officer,
Headquarter Training Command IAF,
Bangalore.
3. The Commanding Officer, Air Force Station,
Begumpet, Hyderabad.
4. One copy to Mr.N.Ashok Kumar, Advocate,
3-2-637/1, Nimboliadda, Kachiguda, Hyderabad-27.
5. One copy to Mr.N.R.Devraj, Sr.CGSC,CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One spare copy.

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Rec'd 11/8/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN:MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 28.7.94

ORDER/JUDGMENT.

M.I.R.P./C.P. NO. 513/94 ~~E~~ CP 45/94

in

D.A. NO. 1449/93

T.A. NO.

(W.P. NO.

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Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Ch Dismissed,

Dismissed as Withdrawn.

~~Dismissed for Default.~~

Rejected / ~~Ordered~~.

No order is to costs.

